THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 26

Dated Guwahati, the 2nd of May, 2025

Pursuant to the directions passed by the Hon'ble Supreme Court of India vide order dated 22-04-2025 in *Suo Moto Writ Petition (Civil) No. 7/2024 (In Re: Compensation Amounts With Motor Accident Claims Tribunals And Labour Courts),* the Hon'ble Gauhati High Court has been pleased to issue the following practice directions for ensuring the disclosure of material details while filing claim applications under Section 166 (1) of the Motor Vehicles Act, 1988 to all Motor Accident Claims Tribunals (MACTs) / Courts taking up MAC cases where there are no designated MACTs:

- I. While filing claim petitions under the Motor Vehicles Act, 1988, the following particulars shall be incorporated:
 - (i) Names and addresses (local and permanent) of the injured persons or the owners of the damaged property (as the case may be), their Aadhar and PAN details and email-id, if any; and
 - (ii) Names and addresses (local and permanent) of all the legal representatives of the deceased victim of the accident who are claiming compensation, their Aadhar and PAN details and email-id, if any.
- II. If the aforesaid details are not furnished, the registration of the application should not be refused on that ground, but the MACTs / Courts taking up MAC cases where there are no designated MACTs, at the time of issuing notice, may direct the applicant (s) to furnish the information and make the issue of the notice subject to making compliance.
- III. While passing an interim or final order of grant of compensation, the MACTs / Courts taking up MAC cases where there are no designated MACTs shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account. The

- Tribunal / Court shall call upon the claimants to produce the documents within a specified reasonable time.
- IV. The person or persons entitled to receive compensation shall keep on updating information regarding the bank accounts, email id, in case there is any change.
- V. In the event a consent award or consent order is made, the MACTs / Courts taking up MAC cases where there are no designated MACTs may direct the deposit of the compensation amount ordered to be released to the claimants directly to the bank accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to compensation in accordance with clause (III) above. The account details can also be incorporated in the order passed for the disbursement of the amount on the basis of a compromise between the parties. In case of compromise before the Lok Adalats, the MACT / Court, on the basis of the settlement, shall pass a consequential order in the above terms.
- VI. It shall be the duty of the Presiding Officers of the MACTs / Courts taking up MAC cases where there are no designated MACTs to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation.
- VII. The MACTs / Courts taking up MAC cases where there are no designated MACTs, while passing orders of withdrawal / disbursement, shall, in the ordinary course, pass an order of transfer of the requisite amounts directly to the bank account of the person or persons entitled to receive compensation as per the account details furnished. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the MACTs / Courts taking up MAC cases where there are no designated MACTs will be required to get fresh account details of the claimants.
- VIII. Whenever the MACT: / Court: taking up MAC cases where there are no designated MACT passes an order of deposit of compensation amount with the Tribunal / Court, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank and the fixed deposit shall be with the standing

instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal / Court.

This Notification shall come into effect immediately and shall remain in force till appropriate Rules are framed / notified by the respective State Governments.

By Order, Sd/- Raktim Duarah

REGISTRAR GENERAL

Memo No. HC. III-07/2024/1641 - 1672 / G, Dated the 2nd May, 2025. Copy to:-

- 1. The Secretary General, Supreme Court of India, New Delhi.
- 2. The Advocate General, Assam / Nagaland / Mizoram / Arunachal Pradesh, Gauhati High Court, Guwahati.
- 3. The L.R.- cum- Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6. (*He is requested to circulate this Notification to all State Government Departments for compliance.*)
- 4. The Law Secretary, Nagaland, Mizoram and Arunachal Pradesh.(*He/She is requested to circulate this Notification to all State Government Departments for compliance*)
- 5. The Registrar (Vigilance/Admin/Judicial/Establishment), Gauhati High Court, Guwahati.
- 6. The Registrar, Gauhati High Court (Itanagar Permanent Bench/Aizawl Bench/Kohima Bench). (He is requested to circulate this Notification amongst all the District Courts in his respective State for compliance).
- 7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
- 8. The District & Sessions Judges, ______, Assam. (He/She is requested to circulate the notification amongst all the Judicial Officers under their jurisdiction.).
- 9. The Principal Judge, Family Court, _____, Assam.
- 10. The Member, MACT, _____, Assam.
- 11. The Special Judge-cum-Judge Designated Court, Assam.
- 12. The Special Judge, Assam.
- 13. The Special Judge, NDPS Court, Guwahati, Assam.
- 14. The Special Judge, CBI & NIA, Assam.
- 15. The Special Judge, CBI, Assam, Addl. CBI Court No. 1, 2 & 3, Guwahati.
- 16. The Presiding Officer, Labour Court/ Industrial Tribunal, Kamrup (M), Guwahati/Dibruqarh, Assam.
- 17. The Presiding Officer, Industrial Tribunal, Cachar, Assam.
- 18. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
- 19. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
- 20. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.

21. The Joint Registrar (_), Gauhati High Court, Guwahati.
22. The Deputy Registrar (), Gauhati High Court, Guwahati.
23. The Deputy Registrar cum Secretary to I	Ion'ble the Chief Justice, Gauhati
High Court, Guwahati.	
24. The Asstt. Registrar (_), Gauhati High Court, Guwahati.
25. The Librarian-cum-Research Officer, Gauha	
26. The P.S. to Hon'ble Mr. /Mrs. Justice _	
Gauhati High Court, Guwahati.	
27. The Project Manager, Gauhati High Cou	rt, Guwahati. <i>He is requested to</i>
upload this Notification in the website of th	e Gauhati High Court.
28. The Court Manager, Gauhati High Court, G	
29. The AO (J),, Section 29. The AO (J),,	on, Gauhati High Court, Guwahati.
30. The Court Master, Court No,	Gauhati High Court, Guwahati.
31. The C.A. to the Registrar General, Gauhati	High Court, Guwahati.
32. The Gauhati High Court Notice Boards.	1 2 5 1 2 5
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